

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/WRIT PETITION (PIL) NO. 1 of 2023**

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SUO MOTU
Versus
STATE OF GUJARAT

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Appearance:

SUO MOTU for the Applicant(s) No. 1

MR KM ANTANI, AGP for the Opponent(s) No. 1

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**CORAM: HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND
KUMAR
and
HONOURABLE MR. JUSTICE ASHUTOSH J. SHASTRI**

Date : 09/01/2023

ORAL ORDER

(PER : HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND KUMAR)

1. This communication addressed to one of us (Mr. Aravind Kumar, CJ) by a Sitting Judge of this Court highlighting the issue of ragging menace occurring in the State of Gujarat, by enclosing the paper publication of 'Ahmedabad Mirror', Local Bulletin is taken on record as it was ordered to be registered as a public interest litigation.

2. Having regard to the said menace as highlighted by the 'Ahmedabad Mirror', a Local Bulletin on 03.01.2023, we are of the considered view that concerned departments may be called for to state on affidavit about

steps taken to contain the same. Hence, we direct that following persons are to be arrayed as parties and they are directed to be made as respondents, namely :

- (i) Principal Secretary, Higher and Technical Education, Government of Gujarat, Gandhinagar.
- (ii) Commissionerate of Higher Education, Gandhinagar, Gujarat.
- (iii) Commissioner of Technical Education, Gandhinagar, Gujarat.
- (iv) Commissioner of Health, Medical Services, Medical Education and Research, Gandhinagar, Gujarat.

3. Mr.K.M.Antani, learned Assistant Government Pleader accepts and waives notice for said respondents. List this matter on 30.01.2023 to enable the above authorities to state on affidavit about steps taken to contain and prevent ragging incidents in schools and colleges.

(ARAVIND KUMAR, CJ)

(ASHUTOSH J. SHASTRI, J)

GAURAV J THAKER